

**FORM A
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RUDRANI HEALTH CARE SERVICES LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	RUDRANI HEALTH CARE SERVICES LIMITED
2.	Date of Incorporation Of Corporate Debtor	14/11/2008
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U85100MH2008PLC188222
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	267/3 Anandmayee Marg, Udgir, Maharashtra 413517
6.	Insolvency commencement date in respect of Corporate Debtor	6th October, 2021 (Order copy received on 07th October, 2021)
7.	Estimated date of closure of insolvency resolution process	5th April, 2022, being 180 th day from the date of receipt of order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sachin Shrinivas Bhattad Reg No. – IBB/IPA-001/IP-P00680/2017-2018/11159
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - Flat No. 1A, 1 st Floor, Vijay Towers, 139, Railway Lines, Next to Iyer Hospital, Solapur, Maharashtra 413001 Email - sachinbhattadca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address – Stress Credit Resolution Private Limited, B 1305-6, Dosti Elite, Road No. 29, Sion, Mumbai 400022 Email – sachin@stresscredit.com ; admin@stresscredit.com
11.	Last date for submission of claims	21st October, 2021, being 14th day from the date of receipt of order
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	(a) Web link: https://www.stresscredit.com/downloads/ (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of **RUDRANI HEALTH CARE SERVICES LIMITED** on **6th October, 2021 (order received on 7 th October, 2021)**.

The creditors of **RUDRANI HEALTH CARE SERVICES LIMITED** are hereby called upon to submit their claims with proof on or before **21st October, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The relevant forms can be downloaded from the website <https://www.stresscredit.com/downloads/>. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Sachin Shrinivas Bhattad
Interim Resolution Professional

Date: 09th October, 2021

Place: Mumbai

Reg. No - IBB/IPA-001/IP-P00680/2017-2018/11159